NATIONAL COMPANY LAW APPELLATE TRIBUNAL
AT CHENNAI
(APPELLATE JURISDICTION)

Company Appeal (AT) (CH) (Ins) No. 153/2023
(IA Nos. 504, 505 & 506/2023)
(Filed under Section 61 of the Insolvency and Bankruptcy Code, 2016)

Arising out of the Impugned Order dated 02/05/2023 in IA No. 571/2023 in C.P.(IB) No. 219/2017, passed by the 'Adjudicating Authority', (National Company Law Tribunal, Hyderabad Bench, Hyderabad)

In the matter of:

Edelweiss Asset Reconstruction Company Limited …Appellant

V

Dr. Govindarajula Venkata Narasimha Rao …Respondent

Present :

For Appellant : Ms. Meera, Advocate
For Respondent : Mr. V. Aneesh, Advocate

ORDER

(Virtual Mode)

05/06/2023:

The Learned Counsel for the 'Appellant' seeks 'Permission' from this 'Tribunal' to 'withdraw' the instant Company Appeal (AT) (CH) (Ins) No. 153/2023. Acceding to his said request, the instant Company Appeal (AT) (CH) (Ins) No. 153/2023 is 'dismissed' as 'withdrawn'. No Costs. Connected pending IA Nos. 504, 505 & 506/2023 are 'closed'.

[Justice M. Venugopal]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

SPR/TM